

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 297 OF 2018 & IA No. 1245 OF 2018 & IA No. 1246 OF 2018 & IA No. 1250 OF 2018 & IA No. 1327 OF 2018 & IA No. 1507 OF 2018 & IA No. 1558 OF 2018 & IA No. 1890 OF 2018 & IA No. 89 OF 2019 & IA No. 1317 OF 2019

Dated: 4th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member(P & NG)**

In the matter of:

Ms. Jay Madhok Energy Pvt. Ltd

.... Appellant(s)

Versus

Petroleum and Natural Gas Regulatory Board

.... Respondent(s)

Counsel for the Appellant(s) : Vishal Gohri for A1
Kushagra Singh Raj for A1

Counsel for the Respondent(s) : Prashant Bezboruah for R1
Piyush Joshi for R2
Sumiti Yadava for R2
Abhishek Prakash for R2

ORDER

Written submissions filed by learned counsel for the first Respondent are taken on record.

List the matter for further hearing on **08.11.2019**, as agreed by learned counsel for both the parties.

**B.N. Talukdar
Technical Member(P & NG)**

**Justice Manjula Chellur
Chairperson**

VT